

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT - IV**

**ITEM No. 101**  
**IA/1413/ND/2021**  
**IB-567/ND/2020**

**IN THE MATTER OF:**

Radiance Fluid Handling Equipments ... Applicant/Petitioner  
Pvt.Ltd.

Vs

Rdevis Engineers Pvt. Ltd. ... Respondent

**Order under Section 9 of IBC.**

**Order delivered on 23.03.2021**

**Coram:**

**DR. DEEPTI MUKESH,**  
**HON'BLE MEMBER (JUDICIAL)**  
**MS. SUMITA PURKAYASTHA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :  
For the Respondent : Mr. Ashim Vachher, Advocate

**ORDER**

**IA-1413/ND/2021:**

An application filed by the Corporate Debtor seeking to set aside the ex-parte order passed on 11.12.2020. Learned Counsel for the Corporate Debtor states that on 11.12.2020, the matter appeared for the first time after the lockdown inadvertently unaware about the listing, hence could not appear. We allow the application and set aside the order dated 11.12.2020. Learned Counsel for the Corporate Debtor further states that they have filed an application seeking condonation of delay along with the copy of reply. The same is not listed. Learned Counsel for the Applicant states that the copy of reply is received and seeks and granted ten days' time to file rejoinder which is granted.

List for hearing on **28.04.2021.**

Sd/-  
**SUMITA PURKAYASTHA**  
**MEMBER (TECHNICAL)**

Sd/-  
**DR. DEEPTI MUKESH**  
**MEMBER (JUDICIAL)**

